

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.302

IA/1279(AHM)2023 in CP(IB)/65(AHM)2023

Order under Section 60(5) IBC r.w 340 & 195 of Cr.PC, 1973 r.w Sec 191, 192, 193, 196, 199 & 200 of IPC, 1860

IN THE MATTER OF:

CRYSTAL CERAMIC INDUSTRIES LIMITED
VS
FLOOREX TILES

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

The case is fixed for pronouncement of order.

The order is pronounced in open Court vide separate sheet.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL

AHMEDABAD (COURT - II)

IA 1279 of 2023

In

CP(IB) No. 65 of 2023

(Filed under Section 60(5) of the IBC, 2016 r.w Section 340 and 195 of Code of Criminal Procedure Code, 1973 r.w Sections 191, 192, 193, 196, 199 and 200 of Indian Penal Code)

IN THE MATTER OF:

Ms/S. Crystal Ceramic industries Ltd.

Having registered office at

First Floor – 101 & 102, Elanza Vertex,

Nr. Zainobiya, Sindhu Bhavan Road,

Bodakdev,

Ahmedabad-380059

... Applicant

V/s

M/s. Florex Tiles

Having registered office at

Plot No.19, Nr. Supergas, Aneri Industrial Park,

Vill: Ranesar, Tal: Bavla,

Dist: Ahmedabad-383220

.. Respondent

Order pronounced on 05.07.2024

Coram:

MRS. CHITRA HANKARE

HON'BLE MEMBER (JUDICIAL)

MR. VELAMUR G VENKATA CHALAPATHY

HON'BLE MEMBER (TECHNICAL)

Present:

For the State Tax : Mr. Pratik Thakkar, Adv.
For the Respondent : Mr. Atul Sharma, Adv.

JUDGEMENT

1. As the CP(IB) 65 of 2023 is withdrawn, this application becomes infructuous, hence, disposed-off.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)

PC